

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 305/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking quashing of the Bills/Invoices dated (i) 2.3.2026; and (ii) 1.4.2026 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs.2,76,569/-, amongst other reliefs.

Petitioner : Adani Solar Energy AP Three Limited (ASEAP3L)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Anr.

Date of Hearing : **25.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, ASEAP3L
Shri Lakshyajit Singh Bagdwal, Advocate, ASEAP3L
Ms. Lavanya Panwar, Advocate, ASEAP3L
Shri Devyanshu Sharma, Advocate, ASEAP3L
Shri Shubham Arya, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking quashing of the Bills/Invoices dated (i) 2.3.2026; and (ii) 1.4.2026 issued by the Central Transmission Utility of India Limited (CTUIL) upon the Petitioner, cumulatively of Rs.2,76,569/-, amongst other reliefs.

2. The learned counsel for CTUIL sought four weeks to file a reply in the matter.
3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:
 - (a) Admit and issue notice to the Respondents.
 - (b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.
4. The Petition will be listed on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

